

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 1218/2022

(Arising out of impugned final judgment and order dated 28-10-2021 in CMA No. 131278/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

DR. LAL BAHADUR

Petitioner(s)

VERSUS

PRABHAT KUMAR SARANGI & ORS.

Respondent(s)

(FOR ADMISSION and IA No.19967/2022-EXEMPTION FROM FILING O.T. and IA No.19966/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 28-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Having heard the petitioner appearing in person and having perused the material placed on record, we find no reason to consider interference in this matter, where the High Court, by the order impugned, has declined to recall the earlier order dated 25.10.2018, closing the contempt proceedings after finding that compliance had been carried out.

The petition seeking special leave to appeal is, accordingly, dismissed.

All pending applications stand disposed of.

(SHRADDHA MISHRA)  
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)  
BRANCH OFFICER